

Indo-Pak Border Incident

*238. { Shri Vajpayee:
Shri Baghunath Singh:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that recently there have been raids on the Indo-Pakistan border in Rajasthan by men of the Pakistan Rifles in the course of which eight Indian villagers have been kidnapped and several hundred heads of cattle taken away; and

(b) if so, the action taken thereon?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). Attention of the hon. Members is invited to the statement laid on the Table of the House on 20th November, 1958.

Radio-Activity

*239. Shri Pangarkar: Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 1480 on the 4th September, 1958 and state:

(a) whether any change in the level of radio-activity in the country has been observed; and

(b) if so, the present level of radio-activity in the country?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). No significant change in the level of radio-activity in the country has been observed. The average for the month of October 1958 is about 2.5 micro-microcuries per cubic metre of air which is well below the maximum permissible limit.

Aircrafts for Nepal

*240. Shri V. C. Shukla: Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Government of Nepal has approached the Government of India for some aircrafts to enable it to start its own air lines; and

(b) if so, what assistance Government propose to give to the Nepal Government in the matter?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). Yes, Sir. The Indian Airlines Corporation have sold one Dakota to the Royal Nepal Airlines Corporation who have taken over the operation of internal air services in Nepal from the I.A.C. Associates from 1st July, 1958.

Tea Industry

*241. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) the amount of foreign investment in India in the Tea Industry;

(b) the extent of Indian capital invested in the industry at present; and

(c) the steps taken or proposed to be taken to increase the Indian capital investments in the above industry?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) According to the latest information available, the total foreign investments in the Indian Tea Industry amounted to Rs. 87.6 crores as at the end of 1956.

(b) Indian capital invested in the tea industry was estimated at Rs. 40.51 crores as on 30th June, 1954.

(c) Under the normal process of sale of foreign owned assets in India to Indians, Indian capital investment in the tea industry is expected to increase gradually. No special measures are considered necessary at present.

Radiation Danger to Kerala

*242. { Shri Sanganna:
Shri D. C. Sharma:
Shri Kediyan:

Will the Prime Minister be pleased to refer to the reply given to Starred

Question No. 1332 on the 17th September, 1958 in respect of radiation danger in Kerala and state:

(a) whether the detailed studies have since been concluded; and

(b) if so, the results thereof?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) No. The studies have not been concluded. The study involves a complicated scientific enquiry demanding systematic and protracted investigations.

(b) Does not arise.

Cantonment Board Employees

243. { Shri S. M. Banerjee:
Shri Tangamani:
Shri Bahadur Singh:
Shri T. B. Vittal Rao:
Shri Bhakt Darshan:
Shri Naval Prabhakar:
Shri A. K. Gopalan:
Shri Kunhan:
Shri Narayanankutty Menon:

Will the Minister of Labour and Employment be pleased to state:

(a) whether a decision has been taken to set up a National Tribunal to consider all outstanding demands of Cantonment Board employees;

(b) if so, what specific demands have been referred to the Tribunal; and

(c) if decision regarding setting up of the National Tribunal has not been taken the reasons for the delay?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) A copy of the order referring the dispute for adjudication to a National Tribunal is placed on the Table of the House. [See Appendix II, annexure No. 6.]

(c) Does not arise.

Wages of Plantation Workers

*244. { Shri Tangamani:
Shri S. M. Banerjee:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government are considering to apply uniform wages for all plantation workers; and

(b) if so, the reaction of the State Governments?

The Deputy Minister of Labour (Shri Abid Ali): (a) A suggestion has been made that a Wage Board on an All-India basis should be set up so that there might be a uniform approach to the question of wages for workers in the plantation industry and the views of the State Governments have been called for on this suggestion.

(b) Replies from the State Governments are awaited.

Training in Atomic Energy

*245. Shri Shree Narayan Das: Will the Prime Minister be pleased to state:

(a) whether the Government of India have offered to the International Atomic Agency their co-operation should it wish to make use of facilities available at Atomic Energy Establishment at Trombay for the training of personnel from the countries of South and South East Asia;

(b) if so, scope and capacity of the Establishment for such training;

(c) whether International Atomic Agency has given any indication as to the extent it would like to avail of such facilities;

(d) whether International Atomic Agency has offered any scholarship to any country for such training; and

(e) if so, the nature of such scholarships offered?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) and (b). Yes; in addition to a